

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA**

**STARRED QUESTION NO.\*482  
TO BE ANSWERED ON 2<sup>nd</sup> APRIL, 2018**

**Withholding of Admit Cards of Students**

**\*482. . SHRI G. HARI:**

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether it is true that the Central Board of Secondary Education (CBSE) has warned schools against withholding of admit cards of 10th and 12th class students on any pretext, including poor performance in pre-board examinations;
- (b) if so, the details thereof;
- (c) whether it is also true that CBSE has received complaints about withholding of admit cards by certain schools; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF HUMAN RESOURCE DEVELOPMENT**

**(SHRI PRAKASH JAVADEKAR)**

(a) to (d): A statement is laid on the Table of the House.

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**STATEMENT REFERRED TO IN REPLY TO THE PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO.\*482 FOR ANSWER ON 02.04.2018 ASKED BY .SHRI G. HARI, MP, LOK SABHA REGARDING “WITHHOLDING OF ADMIT CARDS OF STUDENTS”.**

(a) and (b): The Central Board of Secondary Education (CBSE) has issued an Advisory to the Principal/ Heads of the Institutions of all its affiliated schools on 23<sup>rd</sup>February, 2018 to not to hold the Admit Card of candidate(s) of Class X/XII Examination as per Rule 15 of the CBSE Examination Bye Laws, if the candidate(s) are otherwise eligible. This advisory can be accessed on the CBSE website at <http://cbse.nic.in/newsite/circulars/2018/advisory23.pdf>.

(c) and (d): While there is no instructions with regard to conduct of pre-board examination from the Board's side, yet instances came to notice of the Board through mails as well as telephonic queries from the parents stating that the admit card of their ward(s) were being held up on the ground of some pretext such as poor performance in the pre-board test as well as school dues, etc. The Board took the cognizance of such instances and these were resolved by issuing the Advisory on 23.02.2018.

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